

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

MAIN CASE: **Writ Petition No. 15202 of 2023**

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE.
01.	27.06.2023	<p><u>NJS, J</u></p> <p><u>W.P No. 15202 of 2023</u></p> <p>Heard learned counsel for the petitioner. Learned Assistant Government Pleader for Revenue to secure written instructions in the matter.</p> <p>List the matter after two weeks in the Motion List.</p> <p>In the meanwhile, <i>status quo</i> with regard to the subject matter property existing as on today shall be maintained by both sides in all respects and no coercive action in respect of the subject matter property shall be resorted to by the respondents.</p> <p style="text-align: right;">NJS, J GVK</p>	